

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL


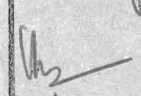
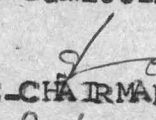
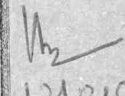
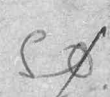
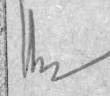
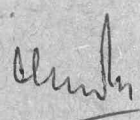
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 724 1994

Tapan Ch. Das Applicant (s)

Versus

Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	12/12/94	REGISTER  Registrar	21.0.07 M 501 = 2's filed.  12/12/94
2	13.12.94	Giving liberty to the petitioner to approach this Tribunal if the authorities concerned unjustly and without <sup>valid</sup> reasons refused to consider his case this petition is disposed of as being premature without admitting.  VICE-CHAIRMAN  MEMBER (ADMINISTRATIVE)	In this application up to 19, the applicant prays for a direction to consider the case of the applicant for the post of EDSM.  14/12/94  May be placed before the Registrar for Registration   12/12/94 Registrar  12.12.94

M/s A. U. Misra  
S. U. Das  
B. B. Acharya  
J. Sengupta